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NOTIFICATION
(INCOME TAX)

No. 1889 (F.NO.197/114/76-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Church of South India Trust Association, Madras" for the purpose of the said section for and from the assessment year (s) 1968-69.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
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Copy to:-

1. The Hon. Secretary & Treasurer, The Church of South India Trust Association, C.S.I. Synod Office, Cathedral P.O., Madras-86.
2. The Commissioner of Income-tax, Tamil Nadu-IV, Madras with reference to his letter C.NO.1312(151)/IV dt.8.6.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (II) / (R&S) / (P&PR) / (Inv.), New Delhi.
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